

[Sh. Dau Dayal Joshi]

of cold drink, After analysis of the sample, the B.V.O. was detected in that cold drink.

This is the result of a raid on one depot, bit on the whole of India, this is being mixed and sold openly.

Some more raids have been conducted and more or less the same situation exists in respect of some other cold drinks. No effective action is being taken in the matter and the above soft drinks are being used in large quantity in this summer season. I therefore, urge upon the Central Government to bring an effective legislation immediately and till then a special drive should be launched to prevent the use of the lethal elements in the cold drinks otherwise, in future the whole of India will have to face its harmful consequences.

(v) Need to declare the post of ophthalmic Assistance as Gazetted

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker, Sir, as per the direction issued by the Central Government, Ophthalmic Assistants have been employed under the National Blindness Control programme in the district centres as well as in the Primary Health Centres all over the country. The aforesaid assistants do all the eye tests. All of them are two years diploma holders and in addition to that they are required to do one year's higher course. But they are not treated as gazetted officers and are not given the authority to issue certificates; whereas such assistance in other countries can exercise the power to issue certificates and have been provided the same powers as other medical practioners.

Therefore my submission to the Central

Government is that this post should be declared as a gazette post and the incumbents may please to given the authority to issue certificates; besides the designation of Ophthalmic Assistant should be redesignated as Ophthalmic Officer and the higher education of optometry (Doctor of Optometry) should be imparted within the country itself so that the blind ness control programme can be implemented in an effective manner.

(vi) Need to Grant Licence for Setting up Sugar Mills at Tariyani In Sitamarhi District and Patahi In East Champaran District Bihar

SHRI HARI KISHORE SINGH (Sheohar): Mr. Speaker, Sir, in my constituency sheohar (Bihar) Belsand, Tariyani Sheohar and Piprahi in Sitamarchi district and Dhuka, Ghodasahan, Pattahi and Chiraiya division in East Champaran district are mainly sugarcane producing areas. The climate and soil of these areas is also favourable for producing this crop. As a result sugarcane is produced at a large scale. However, due to the lack of sugar mills sugarcane can not be utilized properly, and thus product. This has generated a feeling of disinterest to grow this crop among the farmers. There has been a long standing demand of the farmers and the local residents of these areas for setting up a sugar mill there. The Government of Bihar has already submitted proposal to this effect to the Central Government.

Therefore, my submission to the Central Government is that one sugar mill each at Tariyani in Sitamarhi district and Patahi in East Champaran district should be set up without any further delay, so that the development of the region may take place.